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Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

Original Application No. 626 of 2005.

Tuesday, this the 31st day of May, 2005.

Hon'ble Mr.A.K.Bhatnagar, J.M.

Smt. Somari Devi,  
W/o Ram Adheen,  
resident of Village -Chikaniyadih,  
Post Ghurapali,  
District Sant Kabir Nagar.

....Applicant.

(By Advocate : Shri B.N.Mishra)

Versus

1. Union of India,  
through General Manager,  
N.E. Railway, Gorakhpur.
2. Divisional Railway Manager,  
N.E. Railway, Lucknow.
3. Financial Advisor and Chief Account Officer,  
N.E. Railway, Lucknow.
4. Manager, State Bank of India,  
Branch Mehdawal, Distt. Sant Kabir Nagar.

....Respondents.

(By Advocate : Shri A.K.Gaur)

ORDER

By Hon'ble Mr. A.K.Bhatnagar, J.M. :

By this OA, the applicant has prayed for a direction to the respondents to ensure payment of family pension to the applicant on the death of her husband Sri Ram Adheen. It is further prayed that the respondents be directed to decide the application of the applicant dated 15.6.2004 pending before them expeditiously.

.....2.

(3)

2. According to the applicant her husband Late Shri Ram Adheen was posted as Head Trolley Man at Northern East Railway, Lucknow. He retired on 30.6.2000 from the railway service on attaining the age of superannuation. He was also regularly receiving pension from the department since 1.7.2000 which is evident from letter dated 3.7.2000 (Annexure-I). Unfortunately the husband of the applicant died on 3.4.2004. The grievance of the applicant is that inspite of the fact that the applicant by way of application dated 15.6.2004 has applied for grant to her family pension for which she is legally entitled but no action so far has been taken by the department.

3. During the course of the arguments, learned counsel for the applicant submitted that the applicant will be satisfied if his application dated 15.6.2004 filed as Annexure-5 address to respondent No.3 i.e. Financial Advisor and Chief Account Officer, N.E. Railway, Lucknow is decided by a reasoned and speaking order as per rules within a specified period.

4. After hearing the counsel for the parties, I am of the view that this OA can be disposed of at the initial stage itself by issuing a direction to the Competent Authority without calling for counter affidavit.

5. Accordingly, the OA is disposed of with direction to Competent Authority/respondent No.3 i.e. Financial Advisor and Chief Account Officer, N.E. Railway, Lucknow to decide the representation of the applicant dated 15.6.2004 (Annexure-5) by a reasoned and speaking order within a period of three months from the date of receipt of copy of this order. The applicant may file a fresh representation alongwith copy of this order to facilitate the process of payment of the pensionary benefits of the deceased employee. No order as to costs.

✓ MEMBER (J)

RKM /